

revenue not
filed
S

30/07/2009
O.A. 409/2008

Present : Mr. P.N. Jatti counsel for the applicant.
Ms. Mamta Arya proxy counsel for
Mr. Kunal Rawat counsel for the respondents.

This case has been listed before Deputy Registrar due to non-availability of Division Bench. Let the matter be placed before the Hon'ble Bench on 10/08/2009.



(Gurmit Singh)
Deputy Registrar

Vv

10.08.2009

OA No. 409/2008

Mr. P.N. Jatti, Counsel for applicant.
Mr. Kunal Rawat, Sr. Standing Counsel for
respondents.

Heard learned counsel for the parties:

For the reasons dictated separately, the OA is
disposed of.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 10th August, 2009

ORIGINATION APPLICATION NO. 409/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Mr. S.S. Saraswat son of Shri Dr. J.S. Saraswat by caste Sharma, aged about 43 years, resident of 111/453, Mansarovar, Jaipur. Presently working as Assistant Hydrogeo-logist in the office of the Central Ground Water Board (WR) 6A, Jhalana Doongri, Jaipur.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through Secretary to the Government of India, Ministry of Water Resources, Govt. of India, Sharam Shakti Bhawan, New Delhi.
2. Chairman, Central Ground Water Board, Bhoo-Jal Bhawan, NH/IV/Faridabad – Haryana.
3. Director Administration, Central Ground Water Board, Bhoo-Jal Bhawan, NH/IV/Faridabad (Haryana).
4. Regional Director, Central Ground Water Board, Western Region 6A, Jhalana Doongri, Jaipur.

.....RESPONDENTS

By Advocates : (Mr. Kunal Rawat, Sr. Standing Counsel)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

"(i) That by a suitable writ/order or the direction, the respondents be directed to treat the applicant as a regular appointee against the post of Assistant Hydrogeologist in

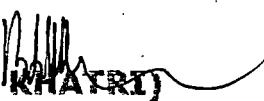
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the pay scale of Rs.7500/- - 12000/- with effect from 1.4.97.

- (ii) That the services benefit to the applicant be allowed as an regular appointee of Assistant Hydrogeologist and all the benefits of the regular service of Assistant Hydrogeologist be allowed to the applicant being treated the applicant as regular appointee against the promotional quota as per the recruitment rules on the subject.
- (iii) That the order dated 29.09.2008 not be implemented on the part of the applicant.
- (iv) Any other relief which the Hon'ble Bench deems fit."

2. Learned counsel for the applicant submits that he will be satisfied at this stage if the direction is given to the respondents to decide his representation dated 31.10.2008 (Annexure A/10). Without going into merit of the case and without expressing any finding on merit, it will be appropriate if the direction is given to Respondent no. 4, Regional Director, Central Ground Water Board, Jaipur, to decide the representation of the applicant dated 31.10.2008 by passing a reasoned and detailed order. Accordingly, respondent no. 4 is directed to decide the representation of the applicant dated 31.10.2008 by passing a reasoned & detailed order within a period of two months from the date of receipt of a copy of this order.

3. With these observations, the OA is disposed of accordingly with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ